NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

CP (IB) No.128/Chd/Hry/2017

In the matter of:

Bank of India ... Petitioner/Financial Creditor

Vs.

OSIL Exports Ltd.Respondent/Corporate Debtor

Present: Mr. G.S.Sarin, with Mr.P.D.Sharma, Practising Company

Secretaries for petitioner.

Mr.Ishaan Bhardwaj, Advocate for respondent

Affidavit of service has been filed along with postal receipt and tracking report and copy of the email showing delivery of the notice to the Respondent-Corporate Debtor. Mr.Ishaan Bhardwaj, Advocate filed Memo of Appearance and seeks time to file Power of Attorney along with resolution of Board of Directors of the respondent company. Let the same be filed along with reply / objections, if any.

List the matter for arguments on 16.01.2018. Reply / objections, if any, be filed at least 3 days before the date fixed with copy advance to the authorised representative of the Financial Creditor.

Sd/-(Justice R.P.Nagrath) Member (Judicial)

December 21, 2017